

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 394/(MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Cafe Network Limited
V/s
Rallis India Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 58,59 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. AKASH MENON
ADVOCATE FOR THE PETITIONER



Under
On instructions of my client, I crave leave
of this Hon'ble Tribunal to withdraw the
captioned Petition

ORDER

C.P. No. 394/58,59/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. There is a Withdrawal Memo moved from the side of the Petitioner. The relevant contents are as under :-
" (1) *The Petitioner abovenamed had filed the captioned Company Petition, inter alia, for an order directing Respondent Nos. 1 and 3 hereinabove to transfer the subject shares into the name of the Petitioner and to make necessary entries as required in the register of members to reflect such transfer in favour of the Petitioner.*
(2) *However, soon after the filing of the present Petition, the parties herein settled their disputes.*

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(3) *In light of the above, the Petitioner abovenamed humbly prays that the captioned Company Petition be allowed to be unconditionally withdrawn."*

3. This Petition is disposed of as Withdrawn. To be consigned to Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
15.11.2017.

Sd/-

M.K. Shrawat
Member (Judicial)

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